

**GOVERNMENT OF INDIA
NON-CONVENTIONAL ENERGY SOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2144

ANSWERED ON:11.08.2006

INCENTIVES FOR NCES PROGRAMMES

Bose Shri Subrata;Lagadapati Shri Rajagopal;Nizamuddin Shri G.;Rao Shri Sambasiva Rayapati

Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the details of non-conventional energy schemes / programmes implemented for the development of non-conventional energy in the country during the last three years, State-wise;
- (b) the incentives given/proposed to be given by the Union Government to each State to encourage investment in the non-conventional energy sources, particularly to Andhra Pradesh;
- (c) whether some States have been identified for Grid Interactive Renewable Power State;
- (d) if so, the details thereof; and
- (e) the details of District Level Advisory Committee in each State and the manner in which they facilitate co-ordination in renewable energy schemes/ programmes in the State?

Answer

MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI VILAS MUTTEMWAR)

(a): State-wise details of deployment of various renewable energy systems / devices under major renewable energy schemes / programmes of the Ministry during last three years, i.e., 2003-04 to 2005-06 are given in Annexure-I.

(b): To encourage investment in the renewable sector in the country, including Andhra Pradesh, financial and fiscal incentives are being provided that include capital / interest subsidy, accelerated depreciation, concessional duties and relief from taxes.

(c) & (d): Grid interactive renewable power projects can be set up in each state wherever grid exists, subject to techno-economic viability. Grid-interactive renewable power generation capacity of 8088 MW has already been set up in the country, as on 31.03.2006, the state-wise details of which are given in Annexure-II.

(e): So far, 545 District-level Advisory Committees (DACs) have been constituted as per state-wise break-up given in Annexure-III. Each DAC is headed by the District Collector/Deputy Commissioner, with the Project Director, DRDA or CEO, Zila Parishad as member-secretary and district officials dealing with Forests, Industries, Agriculture, IT, Education, Health, etc., representatives from the District Bar Council (or Govt. Pleader), Lead Bank, Lions/ Rotary Clubs, Local Industry Associations, Non-Government Organizations and Scientists, etc. as members, of which at least six are to be women. Commencing 2005-06, there is a provision for central financial assistance upto Rs.1.5 lakh / annum to each DAC towards its functional expenses.

DACs facilitate coordination of various renewable energy schemes / programmes of this Ministry with those of other Government Departments/ Agencies mainly through planning and periodic reviews.

Annexure-III

Annexure-III referred to in reply to part (e) of Lok Sabha Unstarred Question No.2144 for 11.08.2006 regarding Incentives for NCES programmes.

State-wise break-up of District-level Advisory Committees constituted in different States

S. No. Name of State / UT No. of DACs set up

1	Andhra Pradesh	23
2	Arunanchal Pradesh	14
3	Assam	23
4	Bihar	27
5	Chattisgarh	16
6	Goa	2
7	Gujarat	15

8	Haryana	19
9	Himachal Pradesh	10
10	Jammu & Kashmir	14
11	Jharkhand	14
12	Karnataka	22
13	Kerala	11
14	Madhya Pradesh	48
15	Maharashtra	34
16	Manipur	9
17	Meghalaya	7
18	Mizoram	8
19	Nagaland	11
20	Orissa	30
21	Punjab	17
22	Rajasthan	32
23	Sikkim	3
24	Tamil Nadu	30
25	Tripura	4
26	Uttar Pradesh	70
27	Uttranchal	13
28	West Bengal	12
29	Andaman & Nicobar	2
30	Chandigarh	1
31	Dadar & Nagar Haveli	1
32	Daman & Diu	-
33	Delhi	1
34	Lakshwadeep	1
35	Pondicherry	1
	Total	545